

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

35(ND)15

CORAM:

**PRESENT: DR. V. K. SUBBURAJ
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
10.07.2019**

**NAME OF THE COMPANY: Ms. Ameeta Mehra V/s. M/s. Mehra Developers
& Farms Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	For the Petitioner:	Ms. Ritika Goya and Mr. Chandan Dutta, Advocates		
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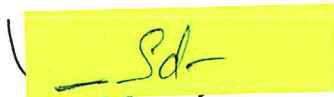
	For the Respondent:	Mr. Dhruv Pande, Advocate		
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ORDER

Compliance of the previous order has been made by the respondent, Ms. Devika Mehra. She has tendered her share of fees of the erstwhile Statutory Auditor. It is further being pointed out that in view of her conduct the newly appointed auditors are apprehensive that their remuneration may also not be remitted on time.

Mr. Dhruv Pande, Ld. Counsel appearing on behalf of R-2 submits that the respondent, Ms. Devika Mehra shall duly comply in this respect within 1 week from today. Respondent no. 2 may in the alternative, deposit her share of the projected fees by a demand draft in the name of the new auditor with the Ld. Registrar, or furnish KYC particulars for remittance through the bank.

To come up for compliance report in this respect on 19th July, 2019.



**(V. K. Subburaj)
Member (T)**



**(Ina Malhotra)
Member (J)**